

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. No. 2318/96

Date of decision 7.11.96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri K. Muthukumar, Member (A)

Sh. Vijay Vikram Chaudhary,  
s/o Sh. Ram Mahesh Chaudhary,  
R/o 97-A, Shakarpur Khas,  
Near Sanjay Park, Delhi-92

.... Applicant

(By Advocate Shri Sama Singh )

Vs.

1. Commissioner of Police,  
Police Headquarters,  
MSO Building, I.P.Estate,  
New Delhi.2

2. Chairman, Medical Board,  
L.N.J.P. Hospital,  
New Delhi-2

3. Sr. Additional Commissioner of Police (AP&T)  
Police Headquarters,  
MSO Building, I.P.Estate,  
New Delhi-2

4. Deputy Commissioner of Police,  
IInd Bn. Delhi Armed Police,  
New Police Lines, Kingsway Camp,  
Delhi-110009

.... Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

We have heard the learned counsel for the applicant and perused the records. The main grievance of the applicant is against the findings of the Medical Board which have been communicated to him by letter dated 19.9.96. We note that the Medical Board, L.N.J.P. Hospital after examining the applicant had given their findings on 5.8.96. We have also perused the findings. We find no good grounds under the rules to direct the respondents to re-examine the applicant for <sup>the</sup> 3rd time as nothing has been brought on record to show that the findings of the

Medical Board duly constituted under the rules are in any way doubtful or any special circumstances exist not to proceed with this matter.

2. For the reasons given above, this O.A. is dismissed at the admission stage itself.

  
(K. Muthukumar)

Member (A)

  
(Smt. Lakshmi Swaminathan)

Member (J)

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